

DIVISION BENCH
COURT - II

P-106

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/258(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22ND MARCH 2024, 10:30 A.M

IN THE MATTER OF	SREI EQUIPMENT FINANCE LIMITED VS SWACH ENVIRONMENT PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Ramya Hariharan, Adv.] For the Financial Creditor
Ms. Ashmita Rakhecha, Adv.]
Mr. Soumyajit Saha, Adv.]

Mr. Shubhankar Nag, Adv.] For the Corporate Debtor
Mr. Somnath Roy, Adv.]
Mr. Shahrukh Raja, Adv.]

ORDER

1. Learned Counsel for the Financial Creditor present. Learned Counsel for the Corporate Debtor present.
2. Learned Counsel appearing on behalf of the Corporate Debtor submits that talks of settlement are going on with the Financial Creditor and seeks liberty to file arbitration proceedings under Section 8 of the Arbitration and Conciliation Act, 1996.
3. List this matter on for consideration **8th April, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**